

**DEPARTMENT ANIMAL HUSBANDRY, RAJASTHAN, JAIPUR**  
**THE RAJASTHAN BOVINE ANIMAL (PROHIBITION OF**  
**SLAUGHTER AND REGULATION OF TEMPORARY MIGRATION OR**  
**EXPORT) RULES, 1995.**  
**NOTIFICATION**  
**Jaipur, September 15, 1995**

**G.S.R. 65.**—In exercise of powers conferred by section 15 of the Rajasthan Bovine Animal (Prohibition of Slaughter and Regulation of Temporary Migration or Export) 1995 the State Government hereby makes the following rules, namely:—

**THE RAJASTHAN BOVINE ANIMAL (PROHIBITION OF SLAUGHTER**  
**AND REGULATION OF TEMPORARY MIGRATION OR EXPORT)**  
**RULES, 1995.**

**1. Short title and commencement:—**

- (a) These rules may be called the Rajasthan Bovine Animal (Prohibition of slaughter and regulation of temporary migration or export) rules 1995.
- (b) They shall come into force from the date of their publication in the official Gazette.

**2. Definition:—**

In these rules, unless the context otherwise requires:—

- (1) “Act” means the Rajasthan Bovine Animal (Prohibition of slaughter and regulation of temporary migration or export) Act, 1995.
- (2) “Form” means a form appended to these rules.
- (3) “Government and State” means respectively the Government of Rajasthan and the State of Rajasthan.
- (4) The words and expressions used herein but not defined in these rules shall have the same meaning as are respectively assigned to them in the Act.

**3. Permit for temporary migration of Bovine Animal: —**

- (1) Any person seeking permission for temporary migration of Bovine Animals under sub-section (2) of section 5 of the Act

from the famine and scarcity affected areas of the Rajasthan to other State for grazing purposes, shall apply in "Form-1" to the Competent Authority.

- (2) On receipt of application in Form-1, the Competent Authority shall examine and evaluate the circumstances necessitating the proposed migration of Bovine Animals. After satisfying about the genuineness of the request of applicant he may issue orders to the Veterinary Officer of the area to examine the health of the animals and to affix permanent identification mark over the body of migrating animals.
- (3) The Veterinary Officer shall issue certificate in Form-4 and affix permanent identification mark over the body of Bovine Animal.
- (4) The Competent Authority after obtaining health certificate of the Bovine animal, shall issue a permit in Form-5 allowing the animals to take out of State of Rajasthan for grazing purposes. The period for temporary migration of Bovine Animals shall in no case extend beyond the month of August next following the date of grant of the permit.
- (5) On return from the temporary migration the applicant shall inform the Competent Authority in Form-8 about the animals brought back by him together with the explanation for variations, if any.
- (6) The explanation for variation in the number of Bovine Animals brought back to the State must be supported with proof.
- (7) If any person does not bring back such Bovine Animals, into the State, and also within a period specified in the permit, shall be liable for punishment under the provisions of the Act.

**4. Special Permit to Export for Agriculture or Dairy Farming Purposes:-**

- (1) Any person seeking permission to export of Bovine Animal under sub-section (7) of section 5 of the Act from any place within the State of Rajasthan to any place out side the State of Agriculture or dairy farming purposes shall apply to competent authority in

Form-2 for the grant of special permit.

(2) On receipt of the application in Form-2, the Competent Authority shall insure that such export in no way reduces the number of such bovine animal below the actual requirement of the local area.

(3) After satisfying about the genuineness of the application the Competent Authority may issue orders to the concerned Veterinary Officer to examine the health of the Bovine animal and to affix permanent identification mark over the body of the said animal.

(4) The Veterinary Officer shall issue certificate in Form-4 and affix permanent identification mark over the body of the bovine animal.

(5) The Competent Authority after satisfying that the bovine animals shall only be used for agriculture or dairy farming purposes may issue special permit.

(6) The Competent Authority shall issue special permit in Form-6 giving complete details about the animals and place where the animals are proposed to be exported.

**5. Special Permit for participation in Cattle fairs:-**

(1) Any person seeking permission to take the Bovine Animal outside the State, for the participation in the cattle fair under sub-section (7) of section 5 of the Act shall apply in Form-3 to the Competent Authority.

(2) On receipt of the application in Form-3 the Competent Authority shall ensure that such export in no way reduces the number of such Bovine Animal below the actual requirement of the local area.

(3) After satisfying about the genuineness of the application the Competent Authority may issue orders to the concerned Veterinary Officer to examine the health of the Bovine Animal and affix permanent identification mark over the body of such Bovine Animal.

- (4) The Veterinary Officer shall issue certificate in Form-4 and affix permanent identification mark over the body of Bovine Animal.
- (5) The Competent Authority after satisfying itself about the genuineness of the request of the applicant may issue special permit in Form-7 for participation in Cattle Fair.
- (6) The Cattle owner, after the cattle fair, on his return shall inform the Competent Authority in Form-8 about number of Bovine Animals brought back by him together with proof for variation, if any.
6. The transporter before loading of Bovine Animals shall verify that the valid special permit has been issued for these animals under section 5 of the Act, falling which he shall be liable to be punished under section 8 of the Act.
7. The person incharge of the Bovine Animals shall carry with him a valid permit for migration or valid special permit for export of Bovine Animals while carrying them outside the State.

(I. S. Kavadia)  
Principal Secretary

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FORM NO. 1

(Application for obtaining the permit for temporary migration of Bovine Animals out side the State of Rajasthan for Grazing)

(See rule-3)

To,

The District Collector/Competent Authority,  
District \_\_\_\_\_  
Rajasthan.

Sir

I \_\_\_\_\_ S/o \_\_\_\_\_ R/o \_\_\_\_\_  
P.O. \_\_\_\_\_ Teh. \_\_\_\_\_ District \_\_\_\_\_  
\_\_\_\_\_ do hereby apply under sub-section (3) of section 5 of the Rajasthan

bovine animal (Prohibition of slaughter and regulation of Temporary migration or export) Act, 1995, to obtain the permit for taking out the bovine animals out side the State of Rajasthan for grazing purposes. The description and number of animals are given below:—

1. Kind of Animals : Cow Heifer Calf Bullock Bulls Total  
No. of Animals : \_\_\_\_\_
2. Expected day and date of Migration :
3. Probable date of return.
4. Name of the State and place where animals, will be migrated and from where migrated. From \_\_\_\_\_ To \_\_\_\_\_
5. Reason for seeking permit.
6. Period for which the permit is required.

Place :

Date :

Signature and Address of  
applicant

FORM NO. 2

Application for obtaining the special permit for export of the bovine animals out side the State of Rajasthan for Agriculture/Dairy Farming purposes.

(See rule-4)

To,

The District Collector/Competent Authority,  
District \_\_\_\_\_  
Rajasthan.

Sir,

I \_\_\_\_\_ S/o \_\_\_\_\_ R/o \_\_\_\_\_  
P.O. \_\_\_\_\_ Teh. \_\_\_\_\_ District \_\_\_\_\_

\_ do hereby apply under sub-section (7) of section 5 of the Rajasthan bovine

animal (Prohibition of slaughter and regulation of Temporary migration or export) Act, 1995, to obtain the Special permit for export of the Bovine Animals out side the State of Rajasthan for agriculture dairy farming purposes. The description and number of animals are given below :&

1. Kind of Animals : Cow Heifer Calf Bullock Bulls Total

No. of Animals : \_\_\_\_\_

2. Name and address of the person from whom Animals were purchased/received.

3. Reason for seeking permit.

4. Name and address of the person who will keep the animals out side the State of Rajasthan.

5. Probable day and date of export.

Place :

Date :

Signature and address of  
the applicant

FORM NO. 3

Application for obtaining special permit for export of bovine Animals out side the State of Rajasthan for participation in the Cattle fair.

(See rule-5)

To,

The District Collector/Competent Authority,  
District \_\_\_\_\_  
Rajasthan.

Sir,

I \_\_\_\_\_ S/o \_\_\_\_\_ R/o \_\_\_\_\_ P.O. \_\_\_\_\_ Teh. \_\_\_\_\_  
\_\_\_\_\_ District \_\_\_\_\_ do hereby apply under sub-

section (7) of section 5 of the Rajasthan bovine animal (Prohibition of Slaughter and regulation of Temporary migration or export) Act, 1995, to obtain the Special permit for export of the Bovine Animals of following description and numbers to participate in the Cattle fair.

1. Kind of animal Cows Heifer Calf Bullock Bulls Total

Number of animals \_\_\_\_\_

2. Name of place & State where

animals will be exported.

From \_\_\_\_\_ To \_\_\_\_\_

3. Scheduled date of Cattle fair.

4. Probable date of export of  
Bovine Animals.

5. Probable date of return after  
participation in the Cattle fair.

Place :

Date :

Signature with complete  
address of Applicant.

#### FORM NO. 4

(Health and identification certificate under rule 3(3)/rule 4(4)/rule 5(4) of the Rajasthan Bovine Animal (Prohibition of slaughter and regulation of temporary migration or export) Rules 1995.

No. \_\_\_\_\_

Date \_\_\_\_\_

#### CERTIFICATE

This is certify that I Dr. \_\_\_\_\_ I/c. Vety. Hospital/Dispensary  
examined the bovine animal described below belonging to Shri  
\_\_\_\_\_ S/o \_\_\_\_\_ resident of \_\_\_\_\_ Teh.  
\_\_\_\_\_ District. \_\_\_\_\_

1. Kind of Animal \_\_\_\_\_ Age \_\_\_\_\_

Sex \_\_\_\_\_ Breed \_\_\_\_\_

2. If female specify \_\_\_\_\_

Pregnant/lactating/dry.

3. Natural identification marks \_\_\_\_\_  
 (Colour, Whorles, Horns, Tail positions with Switch) \_\_\_\_\_

Permanent identification mark \_\_\_\_\_

Vaccination record

Date \_\_\_\_\_

Haemorrhagic septicaemia

Black quarter

Foot and Mouth Disease

Rinderpest

Any other (specify)

The animal is fit for migration for grazing purposes/export for agricultural or dairy farming purpose/participation in the cattle fair (cross which is not applicable).

Place :

Date :

Signature of Veterinary Officer  
with seal.

### FORM NO. 5

Permit for migration of the bovine animals out side the  
State of Rajasthan (See rule 3)

Permit No. \_\_\_\_\_

Date \_\_\_\_\_

In exercise of the powers conferred under sub-section (4) of section 5 of the Rajasthan Bovine animal (Prohibition of slaughter and regulation of temporary migration or export) Act, 1995, I, District Collector/Competent Authority district \_\_\_\_\_ do here by allow the bovine animals of following description and number to migrate out side the State of Rajasthan for grazing.



Name of the owner of animal \_\_\_\_\_

Complete postal address: \_\_\_\_\_

Kind of animal Cows Heifer Calf Bullock Bulls Total No.

Number of animals \_\_\_\_\_

Identification mark of animal (S)

(as per given in the health certificate

No. \_\_\_\_\_ Date \_\_\_\_\_)

Date of issue of permit.

The permit shall be valid for \_\_\_\_\_ days, w.e.f. \_\_\_\_\_ to \_\_\_\_\_.

The applicant must bring back the above mentioned bovine animal (S) on or before the expiry of permit and report in prescribed form. If there is any variation in number of bovine animals brought back by him, he shall intimate the reasons there of with proof.

Place :

Seal of Office

Date :

Signature & Designation  
of competent authority

### FORM NO. 6

Special permit for exporting bovine animals outside the State of Rajasthan for Agriculture/Dairy Farming purpose.

(See rule 4)

Permit No. \_\_\_\_\_

Date

In exercise of the powers conferred under sub-section (7) of section 5 of the Rajasthan Bovine animal (Prohibition of slaughter and regulation of temporary migration or export) Act, 1995, I, District Collector/Competent Authority \_\_\_\_\_ district \_\_\_\_\_ do here by allow the bovine animal (s) of following description and number to export outside the State of Rajasthan for Agriculture/Dairy farming purposes.

Kind of animal Cows Heifer Calf Bullock Bulls Total No. of animal

Number of animals \_\_\_\_\_

Identification mark of animal (S)

(As per given in the health certificate

No. \_\_\_\_\_ Date \_\_\_\_\_)

Name and address of the person  
From whom animals purchased/received from

Name and address of the person  
to whom animal (S) are be exported.

Place:

Date:

Seal of Office

Signature & Designation  
of competent authority

**FORM NO. 7**

Special permit for exporting bovine animals out side the State of Rajasthan for participation in cattle fair.

(See rule-5)

Permit No. \_\_\_\_\_ Date \_\_\_\_\_

In exercise of the powers conferred under sub-section (7) of section 5 of the Rajasthan Bovine animal (Prohibition of slaughter and regulation of temporary migration or export) Act, 1995, I District Collector/Competent Authority \_\_\_\_\_ district \_\_\_\_\_ do here by allow the bovine animals of following description and number to export out side the State of Rajasthan for participation in cattle fair at \_\_\_\_\_ district \_\_\_\_\_ State \_\_\_\_\_

Name and address of the owner \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Kind of animals      Cows Heifers Calf    Bullock    Bulls Total No. of  
animals

Number of animals    \_\_\_\_\_    \_\_\_\_\_    \_\_\_\_\_    \_\_\_\_\_    \_\_\_\_\_

Identification mark of animal (S)  
(as per given in the health certificate  
No. \_\_\_\_\_ Date \_\_\_\_\_)

Date of issue of permit

The permit shall be valid for\_\_\_\_\_ days, w.e.f.\_\_\_\_\_ to\_\_\_\_\_.

The application must bring back the above mentioned bovine animal (S) on or before the expiry of permit and report in prescribed form. If there is any variation in number of bovine animals brought back by him, he shall intimate the reasons there of with proof.

Place:

Date:

Seal of Office

Signature & Designation  
of competent authority

**FORM NO. 8**

Application to report the variation in the number of bovine animals brought back to the State of Rajasthan.

(See rule 3 and rule 5)

To

The District Collector/Competent Authority,  
District \_\_\_\_\_  
Rajasthan.

I \_\_\_\_\_ S/o \_\_\_\_\_ R/o \_\_\_\_\_ Teh. \_\_\_\_\_

\_\_\_\_\_ District \_\_\_\_\_ took out the following number of bovine animals for grazing/to participate in cattle fair under permit No \_\_\_\_\_ date \_\_\_\_\_.

Kind of animals: Cows Heifers Calf Bullock Bulls Total No.

No. of animals \_\_\_\_\_

Permanent identification Mark:

Under sub-section (5) of section 5 of the Act and sub-rule (5) and sub-rule (6) of rule 3 of these rules, I do here by intimate the variation in the number of animals brought back to the State with proof as under:

No. of Cows \_\_\_\_\_ dies/sold for Dairy farming purposes in cattle fair.

No. of Heifers \_\_\_\_\_ dies/sold for Dairy farming purposes in cattle fair.

No. of Calf\_\_\_\_\_dies/sold for agriculture/dairy farming purposes in cattle fair.

No. of Bullock.....died/sold for Agriculture purposes in cattle in cattle fair.

No. of Bulls\_\_\_\_\_ died/sold for agriculture/breeding purposes in cattle fair.

(In case of death, attach, death post mortem certificate as proof and in case of sale in cattle fair, attach valid sale certificate).

Place:\_\_\_\_\_

Date:\_\_\_\_\_

Signature and Complete  
Address of permit holder

[No. F. 2(63) Agri. VI/88-III]

By order of the Governor.

Sd/-

( I. S. Kavadia)

Principal secretary

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राजकीय मुद्रणालय, जोधपुर।